



2026:AHC:50393

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4611 of 2026

Smt. Meera Gupta

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar Tiwari, Ritesh Rai
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the authorities to decide the representation dated 15.01.2026 submitted by the petitioner.
2. It is argued that in the proceedings initiated by the petitioner under Section 24 of the U.P. Revenue Code, 2006, an order was passed in his favour on 15.10.2020.
3. In spite of the aforesaid, the private-respondents be directed to boundary marked raised pursuant to the aforesaid order.
4. In this view of the matter, the representation has been submitted by the petitioner but till date no decision has been taken, hence the present writ petition.
5. On the other hand, it is argued by Shri P.K. Gupta, learned counsel appearing on behalf of Gaon Sabha that proper procedure has been prescribed to move an appropriate application before the Sub-Divisional Magistrate concerned as per Section 23 of the Code, 2006.
6. Heard counsel for the parties.
7. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** permitting the petitioner to file an application raising all his grievances before the Respondent No.3. If such application is filed under Section 23 of the Code, 2006, the Respondent No.3 will

take a decision in the matter, in accordance with law, **expeditiously**.

(Prakash Padia,J.)

March 12, 2026
Swati